

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**
(Through web-based video conferencing platform)

**BEFORE SHRI N.K. CHOUDHRY, HON'BLE JUDICIAL MEMBER
AND SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**I.T.A. No. 681/VIZ/2019
(Asst. Year : 2011-12)**

M/s. Narayana Reddy vs. ITO, Ward-1,
Enterprises, D.No. 34-16-38, Kakinada.
Cinema Road, Mandapeta,
Kakinada.

PAN No. AABFN 8259 K (Appellant) (Respondent)

Assessee by : Shri G.V.N. Hari, Advocate.
Department by : Smt.Suman Malik, DR

Date of hearing : 22/12/2020.
Date of pronouncement : 22/12/2020.

ORDER

Per N.K.Choudhry, Judicial Member :

This appeal by the assessee is directed against the order of Commissioner of Income Tax (Appeals)-1, Guntur, dated 17/10/2019 for the Assessment Year 2011-12.

2. The Assessee has preferred the instant application under consideration for withdrawal of the appeal.

3. During the course of hearing, the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas under The Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No. 3 in response to the application filed by the

Assessee under the scheme, therefore the appeal of the Assessee may kindly be allowed to be dismissed as withdrawn with liberty to seek recall of the order in case unforeseen circumstances would arise in future.

4. The Ld. DR raised no objection, if the appeal of the Assessee is allowed to be dismissed as withdrawn.

5. Having heard the parties and perused the application for withdrawal of the appeal and Form-3 (Copy already on record) issued by the Department. Considering the facts and circumstances, the appeal of assessee is liable to be dismissed as withdrawn with liberty as prayed for in accordance of law, hence ordered accordingly.

6. In the result, instant appeal of the Assessee stands dismissed as withdrawn.

Order Pronounced in open Court on this 22nd day of Dec., 2020.

Sd/-

(D.S.SUNDER SINGH)
ACCOUNTANT MEMBER

sd/-

(N.K.CHOUDHRY)
JUDICIAL MEMBER

Dated: 22nd December, 2020.

vr/-

Copy to:

1. *The Assessee – M/s. Narayana Reddy Enterprises, D.No. 34-16-38, Cinema Road, Mandapeta, Kakinada*
2. *The Revenue – ITO, Ward-1, Kakinada.*
3. *The Pr.CIT-2, Visakhapatnam.*
4. *The CIT(A)-1, Guntur.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

Sr. Private Secretary,
ITAT, Visakhapatnam.